

**GOVERNMENT OF INDIA  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
LOK SABHA  
UNSTARRED QUESTION NO. 1963  
TO BE ANSWERED ON JULY 31, 2025  
EVICTION DRIVE IN VASANT KUNJ**

**NO. 1963. SMT. JUNE MALIAH:**

**Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:**

- (a) whether the Government is aware of the ongoing eviction drive and has received complaints regarding the disconnection of electricity and water supply in Jai Hind Colony, Vasant Kunj, New Delhi;**
- (b) if so, the details thereof along with the legal provisions or notifications under which these actions are being carried out;**
- (c) the number of families affected by the eviction drive in that area;**
- (d) whether the Government has verified the citizenship or legal residency status of the evicted persons and if so, the details thereof; and**
- (e) whether any compensation or relocation plan has been initiated for the affected families and if so, the details thereof?**

**ANSWER**

**THE MINISTER OF STATE IN THE  
MINISTRY OF HOUSING AND URBAN AFFAIRS  
(SHRI TOKHAN SAHU)**

**(a) to (e) Action is taken by the land owning agencies from time to time to get the encroachments cleared/demolished from their land. As informed by Delhi Development Authority, they have not carried out any eviction drive nor received any complaints regarding the disconnection of electricity and water supply in Jai Hind Colony, Vasant Kunj, New Delhi. In view thereof, the question of legal provisions for carrying out eviction proceedings and the question of number of evicted families, compensation to them or relocation plan for them does not arise. Also, as informed by Delhi Jal Board, they have not received any written complaint regarding disconnection of water supply in Jai Hind Colony, Vasant Kunj, New Delhi except one post on social media platform 'X' on 10.07.2025. In addition to this Department of Power (Government of National Capital Territory of Delhi) has informed that 2 (two) electricity connections were disconnected on 08.07.2025 in compliance to the Hon'ble Civil Court's judgement dated 14.05.2024 (Civil Suit No. 56914/2016).**

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